

**IN THE INCOME TAX APPELLATE TRIBUNAL  
MUMBAI BENCH "G" MUMBAI**

**BEFORE SHRI RAJESH KUMAR (ACCOUNTANT MEMBER) AND  
SHRI RAVISH SOOD (JUDICIAL MEMBER)**

**ITA No.6385/MUM/2019  
(Assessment Year: 2011-12)**

Windsor Reality Pvt. Ltd. Windsor and Windsor House, Off CST Road, Near BKC, Kalina Santacruz- East, Mumbai – 400 098	Vs. ACIT-13(3)(1) 2 <sup>nd</sup> Floor, Aayakar Bhavan, Churchgate, Mumbai - 400020
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**PAN No. AAACE1883E**

**(Assessee)**

**(Revenue)**

Assessee by	:	Withdrawal letter dated 19.04.2021
Revenue by	:	Shri T.S. Khalsa, D.R
Date of Hearing	:	12/07/2021
Date of pronouncement	:	12/07/2021

**ORDER**

**PER RAVISH SOOD, J.M:**

The present appeal filed by the assessee is directed against the order passed by the CIT(A)-21, Mumbai, which in turn arises from the order passed by the A.O under Sec. 271(1)(c) of the Income-tax Act, 1961 dated 28.03.2018 for assessment year 2011-12.

2. The assessee has placed on record a letter dated 19.04.2021, wherein it is stated that it has filed an application under the Direct Tax Vivad se Vishwas Act, 2020 in order to settle the aforesaid matter pending before the Tribunal. It is stated by the assessee that it has received "Form 3" dated 22.12.2020 (copy enclosed) from the designated authority. It is stated by the assessee that in the backdrop of the aforesaid facts the captioned appeal may allowed to be withdrawn.

3. The Id. D.R did not controvert the aforesaid factual position as was canvassed before us.

4. In view of the above, we dismiss the appeal as withdrawn, subject to a rider that in the unlikely event of the matter not being resolved under the Vivad se Vishwas scheme the assessee shall have liberty to approach the Tribunal for restoration of its appeal.

5. Resultantly, the appeal is dismissed as withdrawn subject to the observation recorded hereinabove.

Order pronounced in the open court on 12/07/2021.

Sd/-  
(Rajesh Kumar)  
ACCOUNTANT MEMBER

Mumbai;

Dated: 12.07.2021

PS: Rohit

Sd/-  
(Ravish Sood)  
JUDICIAL MEMBER

**Copy of the Order forwarded to :**

1. The Appellant
2. The Respondent.
3. The CIT(A)-
4. CIT
5. DR, ITAT, Mumbai
6. Guard file.

BY ORDER,  
//True Copy//

(Sr. Private Secretary)  
**ITAT, Mumbai**